

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 336/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson**

**Dr. M. K. Iyer, Member**

**Shri I. S. Jha, Member**

**Date of Order : 04.06.2019**

**In the matter of:**

Approval of transmission tariff from COD to 31.03.2019 for 220 kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora Sub-station under "Transmission system associated with Kishenganga HEP" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Ltd  
132 KV GSS RVPNL Sub-station Building  
Caligiri Road, Malviya Nagar, Jaipur -302017.
3. Jaipur Vidyut Vitran Nigam Ltd  
132 kV GSS RVPNL Sub-station Building  
Caligiri Road, Malviya Nagar, Jaipur-302017
4. Jodhpur Vidyut Vitran Nigam Ltd  
132 KV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar, Jaipur -302017
5. Himachal Pradesh State Electricity Board  
Vidyut Bhawan  
Kumar House Complex Building li  
Shimla-171 004



6. Punjab State Electricity Board  
Thermal Shed Tia, Near 22 Phatak  
Patiala-147001
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana) 134 109
8. Power Development Deptt.  
Govt. Of Jammu & Kashmir  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg, Lucknow - 226 001
10. Delhi Transco Ltd  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Ltd,  
BSES Bhawan, Nehru Place ,  
New Delhi.
12. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Ltd,  
Power Trading & Load Dispatch Group  
Cennet Building,  
Adjacent to 66/11 kV Pitampura-3  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi – 110034
14. Chandigarh Administration  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.  
Urja Bhawan, Kanwali Road  
Dehradun
16. North Central Railway  
Allahabad.
17. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110002



18. NHPC  
N.H.P.C Office Complex  
Sector-33  
Faridabad-121003

...Respondents

**For Petitioner** : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Nitin Kumar, PGCIL

**For Respondents** : Shri Ravi Sharma, Advocate, MPPMCL  
Shri R.B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgal, Advocate, BRPL & BYPL  
Shri Sanya Sud, Advocate, BRPL & BYPL  
Shri A.K. Pandey, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitender Kumar, NHPC

### **ORDER**

The present petition has been filed by Powergrid Corporation of India Limited (PGCIL) for determination of transmission tariff of 220 kV Kishanganga-Wagoora D/C line partially on M/C tower alongwith associated bays at Wagoora Sub-station under “Transmission System associated with Kishanganga HEP” from COD to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations).

2. The Petitioner, in the petition, had submitted that as per the Investment Approval dated 2.2.2015, the instant asset was scheduled to be put into commercial operation on 1.3.2018. However, the Petitioner had submitted that it was anticipated to be put into commercial operation on 1.8.2018, after a time over-run of five months. Now, the Petitioner, vide affidavit dated 6.5.2019, has submitted that the instant asset is anticipated to be put into commercial operation on 1.7.2019.



3. It is observed that the instant petition was filed under the 2014 Tariff Regulations as the asset was anticipated to be put into commercial operation on 1.8.2018. However, the asset is now anticipated to be put into commercial operation on 1.7.2019. Therefore, the petitioner is directed to file a fresh petition as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The filing fee paid by the petitioner in the instant petition will be adjusted in petitions to be filed by the petitioner in future.

4. Petition No.336/TT/2018 is accordingly disposed of in terms above.

sd/-  
**(I. S. Jha)**  
**Member**

sd/-  
**(Dr. M. K. Iyer)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**

